

level and (iii) lack of experience and training for available jobs. A Study Group was set up in June 1976 to examine *inter alia* the reasons for short-fall in filling up vacancies reserved for ex-servicemen. The Report of the Study Group is under consideration, and decisions taken on their recommendations will be implemented.

#### **Consumption of Electricity for Agricultural, Domestic And Industrial Purposes**

4123. SHRI BALASAHEB VIKHE PATIL: Will the Minister of ENERGY be pleased to state:

(a) the total consumption of electricity for agricultural, domestic and industrial purposes, State-wise, for the last 3 years in quantum as well as percentage; and

(b) the rates of electricity, category-wise?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) The requisite details are given in Statement I, II and III laid on the Table of the House. [Placed in Library. See No. LT 770/77]

(b) Category-wise rates of electricity are given in Statement IV laid on the Table of the House. [Placed in Library. See No. LT-770/77].

#### **Strike Notice by Port Workers**

4124. SHRI VAYALAR RAVI:  
SHRI N. SREEKANTAN  
NAIR:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have received any strike notice from the trade unions of different ports in the country; and

(b) if so, the main demands of the workers and the steps taken to avoid the strike?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Yes.

(b) The main demand related to additional benefits to those recommended by the Wage Revision Committee. The Minister of Parliamentary Affairs and Labour held discussions with the Federations of port and dock workers and a settlement was arrived at on 14th July, 1977, as a result of which all strike notices stand withdrawn.

#### **जबरन नसबन्दी के विरोध में जलूस निकालने वालों को जेल भेजा जाना**

4125. काबर एम्बनी मूकम : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आपातकाल के दौरान जबरन नसबन्दी के विरोध में जलूस निकालने वाले जेल भेजे गये लोगों के मामले वापस ले लिये गये हैं तथा उन्हें रिहा कर दिया गया है;

(ख) यदि नहीं, तो वर्तमान सरकार का विचार उन्हें कब तक रिहा करने का है; और

(ग) उक्त लोगों की रिहाई में विलम्ब के क्या कारण हैं ?

गृह मंत्री (श्री चरण सिंह) : (क) से (ग). राज्य सरकारों संघ शासित क्षेत्र प्रशासनों से तथ्य मालूम किये जा रहे हैं और सूचना यथासमय सदन के पटल पर रख दी जाएगी।

#### **Talks with Port and Dock workers for increase in Wages**

4126. DR. HENRY AUSTIN:  
SHRI K. LAKKAPPA:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Union Government had invited the port and dock workers to Delhi for talks in regard to their demands for increase in wages;

(b) if so, the outcome thereof; and

(c) the points of agreement arrived at?

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) Yes, Sir.

(b) The discussions held by the Minister of Parliamentary Affairs and Labour with the four Federations of port and dock workers have resulted in an agreement on 14.7.1977.

(c) A copy of the Settlement arrived at on 14.7.1977 is placed on the Table of the House. [*Placed in Library, See, No. LT-771/77*].

**Reaction of Port and Dock Workers and Recommendations of the Wage Revision Committee**

4127. **SHRI SAUGATA ROY:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware of the adverse reaction of the Port and Dock workers to the recommendations of the Wage Revision Committee; and

(b) if so, Government's decision regarding their implementation?

**THE PRIME MINISTER (SHRI MORARJI DESAI):** (a) and (b). There has been no adverse reaction but only some suggestions for modifications were received. A complete agreement on the implementation of the Report with modifications was reached with the Federations on 14.7.1977. A copy of the agreement is laid on the Table of the House. [*Placed in Library, See, No. LT-772/77*].

**Enquiry Against General Manager, Nirsas-Mugwer Zone of C.I.L.**

4128. **SHRI A. K. ROY:** Will the Minister of ENERGY be pleased to state:

(a) whether a lot of irregularities were practised during emergency in issuing D.O. by the Nirsas-Mugwer Zone of the Eastern Coal India Ltd.;

(b) whether enquiry has been started by the vigilance against the area General Manager, Nirsas-Mugwer Zone of the E.C.I.L. on this issue; and

(c) if so, what steps Government is contemplating against the corrupt officers?

**THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):** (a) No. serious irregularity in the issue of D.O. for local sale of coal in Mugma-Nirsas Area of Eastern Coalfields Limited during the Emergency has come to notice.

(b) and (c). One complaint made by M/s. Premier Hard Coke of Dhanbad in May, 1976 was enquired into but the allegations could not be substantiated.

**Machine Tool Factory at Bhavnagar**

4129. **SHRI AHSAN JAFRI:** Will the Minister of INDUSTRY be pleased to state:

(a) whether any decision was taken to start a machine tool factory in the Public Sector at Bhavnagar, Gujarat 15 years ago; and

(b) if so, steps taken in this regard?

**THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES):** (a) and (b). In April, 1965, Government Commissioned the preparation of a detailed Project Report for a Machine Tool Plant to be set up at Bhavnagar. It has been decided that the manufacture of machine tools at Bhavnagar would be undertaken by the Gujarat State Machine Tool Corporation Ltd., Ahmedabad (Government of Gujarat undertaking) in collaboration with Hindustan Machine Tools Ltd., Bangalore. The cost of the project is estimated at Rs. 11.00 crores. The feasibility report of the project has already been prepared. The company has applied to the financial institutions for necessary financial assistance. Orders for machinery of value Rs. 102 lakhs